

you. I am not asking it from you. There is a government.

MR. SPEAKER: No, There is no notice given to them. The Home Minister is not here. Tomorrow you are going.

SHRI SAIFUDDIN CHOUDHRY: Mr. Jacob is there. Tomorrow we are going. He is there. *(Interruptions)*

[Translation]

What objection do you have in this regard, Shri Vajpayee, please say. If there is nothing wrong in it, What is the difficulty in providing the site plan. *(Interruptions)*

SHRI MADAN LAL KHURANA: Hon. Minister of Home Affairs, please give him the site plan. *(Interruptions)*

SHRI RAM NAGINA MISHRA: Please visit Kashmir and see yourself the conditions prevailing there. *(Interruptions)*

SHRI SAIFUDDIN CHOUDHRY: We had gone to Kashmir earlier and will go there in future also. I have gone to Kashmir twice. *(Interruptions)*

[English]

SHRIBHUVAN CHANDRAKHANDURI : These people seem to be aware that the court order is not being violated, the Constitution is not being violated and therefore, they are now looking for other excuses for finding fault with the U.P. Government. *(Interruptions)*

MR. SPEAKER: Please don't carry on this kind of discussion within yourselves. He is not expected to raise, you are not expected to reply. It is not necessary. No, no. Let us not do like this. This has become as if our ingenuity cannot find any other topic to discuss.

SHR RAM NAGINA MISHRA: You should visit Kashmir and see the condition there.

[English]

SHRI SAIFUDDIN CHOUDHRY: I visited Kashmir twice. We will be visiting Kashmir again.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Because the site plan is not there, Vajpayee is not going.

MR. SPEAKER: You are not required to get up today. But then, this could not be. Please understand that once this matter was raised, every time you are raising it, one Member raised it, the other Member replied, the third Member replies to the reply. This kind of thing cannot go on like this. Let us discuss something else.

[Translation]

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Speaker, Sir, I would like to discuss an extremely important issue with you. Today is perhaps the most unfortunate day in the history of the country because today the agriculturists of the country have set ablaze their crop of wheat and it is evident from their action that the support price of wheat fixed by the Government at Rs. 250 per quintal and import of cotton and wheat have adversely affected their interests. I hail from the State which has contributed 2% wheat to the national pool. Today, after the withdrawal of subsidy and after the recommendations of the Agricultural Universities, the agriculturist has to bear Rs. 350 as cost of sowing the wheat in an acre of land whereas the Government has fixed the amount Rs. 250/ per quintal. Mr. Speaker, Sir, previously also, while speaking on this issue, I said once that after the elections in Punjab, cotton from the Mills and the C.C.I. has been withdrawn and it is the most ugly

joke with the agriculturists. The quality of the cotton imported from foreign countries is so bad that it has been rejected. I would urge the Government through you that the agriculturists of non-political parties from different parts of the country, like Punjab etc. who have assembled here today have issued a warning that in the next season the agriculturists will not bring wheat to the market and boycott the Government procurement. In a State where 70 per cent of wheat comes in the market and if there is total boycott of *Māndis* then it would be a serious issue. Therefore, I would request the Government either to increase the support price or the agriculturists be provided at least Rs. 100/- per quintal as bonus on wheat.

SHRI B.L. SHARMA PREM: Mr Speaker, Sir, through you, I would say that in Mewat.(Interruptions)

[English]

MR. SPEAKER: I am not going to allow this kind of things. I am not going to allow you to speak like this. Please do not do that. This is not going to form part of the record.

[Translation]

SHRI B.L. SHARMA PREM: I withdraw, but please listen to my next point. In the year 1960, most of the land which was originally for cremation ground and religious places was given to the people of a particular section of society through consolidation of holdings, but at some places which I have just mentioned, the people of other community are trying to grab it, due to which the people there are moving out. Not only that, even many Godmen (Saintly people) are being beaten there, and I would like to draw the attention of the Government to this issue.

[English]

SHRI P.C. THOMAS (Muvattupuzha): Mr. Speaker, Sir, I would like to raise the problem of the farmers who are cultivating Cocoa. This is a plantation where we are able to produce maximum to meet the domestic need. Now, the new policy of imports has not put this in the restricted list of imports. Therefore, a very serious problem is going to be faced by the farmers. If unrestricted import of Cocoa is allowed, the big multi-nationals like Cadbury and Nestle will start importing Cocoa from outside and this will crush the price of Cocoa which is available to the farmers. So, through you, I request the Government to bring out a change in this policy and put this in the restricted list of imports.

MR. SPEAKER: We have discussed the unlisted business for an hour and 15 minutes. Now, I am going to the Papers to be Laid on the Table of the House.

Shri Vidyacharan Shukla

13.17 hrs.

PAPERS LAID ON THE TABLE

Memo of Understanding for 1991-92 between National Projects Construction Corporation Ltd and Ministry of Water Resources

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): Sir, on behalf of Shri Vidyacharan Shukla, I beg to lay on the Table a copy of the Memorandum of